

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PROGRESSIVE METERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Progressive Meters Private Limited - Under CIRP
2.	Date of incorporation of Corporate Debtor	08.10.2013
3.	Authority under which Corporate Debtor is incorporated / registered	RoC- Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U33111WB2013PTC197828
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Flat No. 2C, 2 nd Floor, Urvashi Apartments, 3 Hungerford Street, Kolkata 700017, West Bengal, India
6.	Insolvency commencement date in respect of Corporate Debtor	28.10.2022
7.	Estimated date of closure of Insolvency Resolution Process	26.04.2023
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Name: Anup Kumar Singh Registration No.: IBBI/IPA-001/IP-P00153/2017-2018/10322
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: 162/D/702 Lake Gardens, Kolkata, West Bengal ,700045 Email ID- anup_singh@stellarinsolvency.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: Suite 1B, 1 st Floor, 22/28A Manoharpukur Road, Deshopriya Park, Kolkata 700029 Email: anup_singh@stellarinsolvency.com
11.	Last date for submission of claims	11.11.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Address: Suite 1B, 1 st Floor, 22/28A Manoharpukur Road, Deshopriya Park, Kolkata -700029 Email: progressivemeters.sipl@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a **Corporate Insolvency Resolution Process of the Progressive Meters Private Limited on 28.10.2022.**

The creditors of **Progressive Meters Private Limited**, are hereby called upon to submit their claims with proof on or before **11.11.2022** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three Insolvency Professionals listed against entry No.13 to act as authorised representative of the class in Form CA - Not Applicable as per information available with IRP

Submission of false or misleading proofs of claim shall attract penalties.

SD/-
IP Anup Kumar Singh
Interim Resolution Professional
IBBI Registration No.- IBBI/IPA-001/IP-P00153/2017-2018/10322

Date : 01/11/2022

Place : Kolkata :

● MORBI TRAGEDY IMPACT

Bengal to check cable-stay bridges

PRESS TRUST OF INDIA
Kolkata, October 31

IN THE BACKDROP of the collapse of the bridge at Morbi in Gujarat, the West Bengal government on Monday sought the health reports of cable-stayed bridges from the administrations of the districts where they are located, a senior official said here.

Engineers of the state public works department were asked to send reports on the health of the bridges within 24 hours to the state secretariat, he said.

State PWD minister Pulak Roy will hold a meeting with departmental engineers on Tuesday on the health of the bridges, the official said.

"We cannot take any chances and must take precautionary measures so that there is no repetition of the Gujarat mishap. The PWD minister has asked the engineers to file a report regarding the health of the cable stayed bridges in different districts," he said.

At least 134 persons died in the collapse of the bridge over Machchhu river in Gujarat.

Roy, when contacted, told PTI



At least 134 people died after a suspension bridge over Machchhu river at Morbi in Gujarat collapsed on Sunday

that the meeting is a part of the "review" his department conducts annually.

"This is a review meeting and I will talk to the engineers. I will talk to them and seek a report and take necessary action in case it is needed," Roy said.

Bengal has witnessed three major bridge collapses since 2011 in which the lives of several people were claimed.

On October 22 in 2011, 32 people were killed and over 60 injured at Bijanbari in Darjeeling district when an old wooden

footbridge over a spring gave way during a Gorkha Janmukti Morcha meeting.

About five years later on 31 March 2016, a 150-m steel span of under-construction Vivekananda Road flyover in the city collapsed killing 27 people and 50 others injured.

Two-and-a-half years later on September 4, 2018, three persons were killed and 24 were injured after a portion of an over-50-year-old Majerhat bridge caved in following heavy rainfall in the city.

RITU SARIN
Port Blair, New Delhi,
October 31

HER FIRST BRUSH with the police in Port Blair was when she was 15 and her maternal uncle had set fire to her school books. He had done this earlier but this time it was her school lab manual which had been destroyed and so she decided to march off to the nearest police station. The police worked out a compromise and so enraged was her grandmother and maternal uncle — she was living with them then — they sent her back to the tiny house where her father and stepmother lived in Port Blair.

That house is barely 5 km away from where she sits as she recalls her childhood to *The Indian Express* and talks of the forces she has fought against to file her rape complaint against Jitendra Narain, the powerful former Chief Secretary of Andaman & Nicobar Islands and Labour Commissioner R.L. Rishi.

An only child born into a Dalit family from Varanasi, she lost her mother when she was barely two years old. Her father, a painter, remarried within months and her childhood, she says, was marked by deprivation. There were no new clothes to wear, the playground was out of bounds, she never knew a parent's love or affection. It was when she was 17 years, and in Class XI, that her stepmother forced her to quit school and work as a salesgirl in a departmental store. She earned Rs 7,000 a month and her stepmother gave her Rs 10 as daily allowance and kept the rest to run the house.

She switched many jobs and it was when she was freelancing as a tour guide after the Covid lockdowns that she met a hotel owner, Sandeep Singh or Rinku, and her ongoing encounters, first, with two powerful bureaucrats of Port Blair and, now, the police and courtrooms began.

Now 21 and married, she says she has been stripped of her identity and is being referred to as the "victim" or the "complainant." The Indian Express spoke to her over two days, her first interaction with the press since the police finally lodged an FIR on October 1 after refusing to do so for 45 days.

There are three policewomen



The SIT office is inside the Police Lines in Port Blair. RITU SARIN

in plainclothes assigned to her security; they work in three shifts and one sits at a distance, listening in to her speak.

"My life has been disturbed since I was born and it still is. I have been locked inside my room for almost three months. There is a constant fear for life," she says.

Her husband, a 28-year-old, has a field operations job that requires him to frequently island hop and he describes the trauma the couple have faced since he prevailed upon her to report the alleged sexual assault by Narain at his official residence.

He recalls he first spotted her when she was with a group of tourists in Havelock Islands and admits to having "followed" her for weeks. There was a chance meeting again at a wedding and they began dating.

Unknown to him, she had already been allegedly ensnared by Labour Commissioner Rishi who accompanied her to Narain's house where both men, according to her complaint, raped and sexually assaulted her.

She remembers that night there were 49 missed calls from her friend on her phone which had been, on instructions, kept on silent at the entrance of the Chief Secretary's house.

Despite the first assault, why did she agree to go to the Chief Secretary's house a second time? She replies promptly, and it is evident she has, by now, narrated the same sequence of events repeatedly to the police and magistrate. "The Chief Secretary told me he was in control of the whole of the Andamans and that a Government job for me was confirmed. So I went."

As it turned out, the couple decided to get married two days

after her second visit to Narain's house. The new bride was despondent and withdrawn and the reason was that the Labour Commissioner wasn't taking her calls and the promised Government job was nowhere in sight.

Finally, it was in July, she says, that the Labour Commissioner told her the Chief Secretary had been transferred to New Delhi and there was nothing he could do to help her.

It is her husband who recalls a horrific sequence of events of a night thereafter when she tried to hang herself from the ceiling fan in their bedroom. Provisionally, electricity was restored that very moment resulting in a tight jerk on her neck and a wail from the bedroom. Her husband kicked the locked door hard; the latch broke and she was saved.

It was only after this suicide bid that, she bit by bit, told her husband the whole truth.

But the nightmare continues, she says. One night, a police party took her for medical examination to the hospital and when she was away, another posse of policemen landed up at their house to record oral evidence.

Then there is the grueling interrogation. Questions asked by members of the probe team are endless, some very difficult to answer. For instance, she has been asked: Which undergarments did you wear on the two occasions you went to the Chief Secretary's house? Or: Where was the bottle of Intimate Wash solution which the Chief Secretary told you to use? The questioning will continue and by all accounts of members of the probe team and her own, her narration has been unflinching, unchanged — and brave.

School job scam: Ex-minister's judicial custody extended

PRESS TRUST OF INDIA
Kolkata, October 31

FORMER WEST BENGAL minister Partha Chatterjee's judicial custody was extended separately by two special courts on prayers by the CBI and the ED in connection with their investigation into the School Service Commission (SSC) recruitment scam.

A special PMLA court here, before which Chatterjee was produced over a virtual platform, granted the plea of the Enforcement Directorate (ED) and extended his judicial custody till November 30.

Praying for his bail before

the court, Chatterjee's lawyers submitted that he is an aged person with several ailments and has been in custody for 99 days.

They claimed that no evidence has been collected by the investigating agency to establish the allegations levelled against Chatterjee.

The ED arrested Chatterjee on July 23 in connection with its probe into alleged money laundering in the recruitment scam. The CBI later took him in its remand, on a court order, for questioning.

Thereafter, he has been in judicial custody in connection with the CBI and the ED cases.

UT admin to apex court: Ex-chief secy tampered with CCTV evidence

EXPRESS NEWS SERVICE
New Delhi, October 31

CHALLENGING THE ANTICIPATORY bail granted to its former chief secretary, Jitendra Narain, who is facing allegations of gangrape and sexual abuse, the Andaman & Nicobar Islands administration told the Supreme Court on Monday that it has proof that he had "tampered with the evidence."

"He issues a direction in writing to the private operator who was maintaining CCTV cameras that you remove them... and that has been done," said Solicitor General Tushar Mehta, appearing for the Union Territory administration. He urged the court to take up the plea on Tuesday. The bench, presided by Chief Justice of India U U Lalit, said it would list the matter on Friday, November 4.

The Indian Express had reported on October 27 that the hard disk of the DVR (digital video recorder) of the CCTV camera system installed at Narain's house in Port Blair was first erased and, subsequently, the DVR was removed at the time of his transfer to Delhi in July. APWD official and a local CCTV expert were understood to have given their testimonies confirming the alleged destruction of electronic evidence.

The 21-year-old woman who had filed the complaint against Narain and Labour Commissioner R L Rishi also approached the court on Monday. The bench tagged her plea with that of the UT administration.

Besides gangrape (section 376D), Narain also faces charges under Sections 228A (disclosure of identity of the victim), 506 (criminal intimidation) and 120B (criminal conspiracy) of the IPC.

On October 20, the Delhi High Court had granted Narain interim protection from arrest till October 28. On October 21, he approached the Calcutta High Court Circuit Bench sitting at Port Blair seeking extension of time, saying the next circuit bench would start only by November 14. The Circuit Bench granted the relief and asked him to appear before the Special Investigation Team probing the case.

In its appeal challenging the anticipatory bail, the UT administration said that as per the statements of the 21-year-old and protected witnesses under Sections 161 and 164 of the CrPc,

"the present case appears to be a case of 'habitual sexual predation' where the respondent accused... under the weight and power of his authority along with another senior government officer (labour commissioner, co-accused), used to induce and exploit innocent victims on the pretext of getting them jobs." It said "the allegations levelled... are extremely serious and grave in nature."

"There are, prima facie, clear and categorical allegations/statement of the prosecutrix of the IAS officer 'having sexual intercourse with her, at two instances, against her consent' and these 'statements... alone are enough to convict' him, it said.

Hotel room post: Kohli says paranoid about privacy

DEVENDRA PANDEY
Perth, October 31

FORMER INDIA CAPTAIN Virat Kohli, a key member of India's T20 World Cup team in Australia, will not file an official complaint with the team hotel in Perth after an unidentified person filmed and posted a video of his room on Instagram, *The Indian Express* has learnt.

Kohli, in a post on Instagram, said the video "made me feel very paranoid about my privacy." Later, the hotel — Crown Perth — issued a statement that the individuals involved in shooting the video were "stood down" and that the original video was removed from the social media platform.

A source from the team said Kohli would not pursue the matter further. "The team management asked Kohli if he wanted to file an official complaint with the hotel. However, he didn't want to. So from his point of view, the issue won't be pursued further," the source said.

In the video, titled 'King Kohli's Hotel Room', there appears to be more than one person in the room. A person is seen walking around and filming items kept on the table, as well as shoes, an open suitcase containing the Team India kit, the contents of a cupboard in the bathroom and Kohli's personal belongings in different parts of the room.

In his post on Instagram, Kohli said, "I understand that fans get happy and excited see-



The Indian team travelled from Perth to Adelaide on Monday, where they will play against Bangladesh on Wednesday. Twitter/@imVkohli

ing their favourite players and get excited to meet them and I've always appreciated that. But this video here is appalling and it's made me feel very paranoid about my privacy."

"If I cannot have privacy in my own hotel room, then where can I really expect any personal space at all? I'm NOT okay with this kind of fanaticism and absolute invasion of privacy. Please respect people's privacy and not treat them as a commodity for entertainment," he wrote in his post.

Australian opener David Warner too expressed anger at the incident. "This is ridiculous, totally unacceptable. Was this

@crownperth?" Warner commented on Kohli's post.

Kohli's wife and actor Anushka Sharma also took to Instagram and called the incident an "absolute disgrace" and "violation of a human being."

"Have experienced a few incidents where fans have shown no compassion or grace in the past, but this really is the worst thing. An absolute disgrace and violation of a human being, and anyone who sees this and thinks 'celebrity ho! Toh deal karna padega (a celebrity will have to deal with such things)' should know that you are also part of the problem," she said in her post.

"Exercising some self-control helps everyone. Also, if this is happening in your bedroom then where is the line," she wrote.

The Indian team travelled from Perth to Adelaide on Monday after the loss to South Africa on Sunday evening. India will play Bangladesh on Wednesday.

The Crown Perth, the hotel the Indian team stayed at, in a statement said: "...we unreservedly apologise to the guest involved and will continue to take the necessary steps to ensure this remains an isolated incident... The individuals involved have been stood down and removed from the Crown account... we are also cooperating with the Indian Cricket Team and the International Cricket Council to convey our apologies and will continue to work with them as we progress the investigation."

Mumbai airport gets revamped terminal for private jets

FE BUREAU
Mumbai, October 31

MUMBAI INTERNATIONAL AIRPORT has launched the renovated General Aviation terminal facility, exclusively for private jets.

Chhatrapati Shivaji Maharaj International Airport (CSMIA) has introduced the 753.26 sqm GA terminal after a full revamp.

"Guests will be welcomed at the reception area by attentive and friendly staff on call 24 X 7. The terminal offers expansive lounges with butler service all complemented with a curated menu of super-food lite bites, a stylish bar to global cuisine served via a buffet and as per an a la carte menu," a note from Mumbai International Airport (MIA) said.

Guests can reserve the meeting and conference room facilities with audio and video aids in advance. The terminal has been built with an aim to support the movement and processing of passengers flying through chartered flights from the airport.

The terminal which can handle over 50 passengers every



The lounge and seating area at the revamped terminal at Mumbai airport

hour, claims to offer efficient processing area with Customs and Immigration and immediate access to private jet aircraft stands from the terminal.

Besides, having access control system, Wi-Fi enabled services, IT system integrated systems, passengers are efficiently processed through all interaction points such as enabling the boarding pass, dedicated porter service, check-in and hand baggage processing, with minimum waiting period, MIA said.

IDFC First Bank Limited
(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)
CIN : L65110TN2014PLC09792
Registered Office: - KRM Towers, 8th Floor, Harrington Road, Chetpat, Chennai- 600031.
Tel: +91 44 4564 4000 | Fax: +91 44 4564 4022.

IDFC FIRST Bank

Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)** The loans of the below-mentioned borrowers and co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)** are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr No.	Loan Account No.	Type of Loan	Name of borrowers and co-borrowers	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice	Property Address
1	13001308, 13891708, 33326086 & 34878941	LOAN AGAINST PROPERTY & BUSINESS LOAN	1. SMILAX TREXIM PRIVATE LIMITED 2. SMILAX INTERNATIONAL (INDIA) 3. UTTAM CHAKRABORTY 4. AMIYA CHAKRABORTY	19.10.2020	4,99,40,383.58/-	PROPERTY-1:- ALL THAT PIECE AND PARCEL OF LAND MEASURING ABOUT 28 COTTAS, 8 CHITACKS FORMING PART OF R.S. DAG NO. 483 CORRESPONDING TO L.R. DAG NO. 509, UNDER R.S. KHATIAN NO. 111 CORRESPONDS TO L.R. KHATIAN NOS. 257, 534 L.R. KHATIAN NOS. 536, 567, 563, 539, 538, 565, J.L. NO. 27, RE SA NO. 62, TOUZI NO. 147 IN MOUZA BODAI UNDER P.S. KHARHAD AT PRESENT GHOLA IN THE DISTRICT NORTH 24 PARGANS WITHIN THE LIMITS OF BILKANDA I GRAM PANCHAYAT, AND BOUNDED AS: EAST: DAG NO. 477, WEST: 24'0" WIDE ROAD NORTH: DAG NO. 483, SOUTH: DAG NO. 483 PROPERTY-2:- ALL THAT PIECE AND PARCEL OF LAND MEASURING 199.90 SQ. MTR. EQUIVALENT TO 2 COTTAS 15 CHITACKS 36 SQ. FT., BE THE SAME A LITTLE MORE OR LESS, LYING AND SITUATE AT MOUZA HIDCO, BEING PREMISES NO. 08-0071 IN STREET NO. 0071 (12 M. WIDE) (PLOT NO. 62 IN BLOCK NO. AA), ACTION AREA-L, CATEGORY HIGH-I, SITUATED IN NEW TOWN, WITHIN THE LIMITS OF THE GRAM PANCHAYET, POLICE STATION NEW TOWN (FORMERLY RAJARHAT), IN THE DISTRICT OF NORTH 24 PARGANAS, WHICH IS BUTTED AND BOUNDED AS: EAST: PREMISES NO. 06-0071, WEST: PREMISES NO. 10-0071, NORTH: STREET NO. 0071 (12 M. WIDE) SOUTH: PREMISES NO. 34-0069

You are hereby called upon to pay the amounts to **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)** as per the details shown in the above table of interest thereupon from their respective dates and other costs, charges etc. within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to **IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)**. Further you are prohibited under Section 13 (3) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Authorized Officer
IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)

Date : 01.11.2022
Place : WEST BENGAL

EAST COAST RAILWAY
Notice No. eT-North-WAT-19-2022 Dt. 26.10.2022

NAME OF THE WORK, PROPOSED WATER RE-CYCLING PLANT (SEWERAGE TREATMENT PLANT) CAPACITY OF 150 KLD AT RAYAGADA RAILWAY STATION ON RAIPUR - VIZIANAGARAM LINE UNDER THE JURISDICTION OF ASSISTANT DIVISIONAL ENGINEER/RAYAGADA OF WALTAIR DIVISION.

Approx. Cost of the Work : ₹ 1,31,88,557.54, EMD : ₹ 2,15,900/-
Completion Period of the Work : 08 (Eight) Months.

Tender Closing Date and Time : 22.11.2022 at 1330 Hrs.

No manual offers sent by Post / Courier / Fax or in person accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be rejected summarily without any consideration. Complete information including e-tender documents of the above e-tender is available in website : <http://www.irps.gov.in>

Note : The prospective tenderers are advised to visit the website 15 (Fifteen) days before the date of closing of tender to note any changes / corrigendum issued for this tender.

Divisional Railway Manager (Engg.), PR-652/N/22-23 Waltair

EASTERN RAILWAY
Open E-Tender No. SDSTE-RPH-DRM-LS-22-23 dated 28.10.2022. Divisional Railway Manager, Eastern Railway, DRM Building near Railway station, Howrah-711001 invites open E-Tender in single packet system against Tender No. SDSTE-RPH-DRM-LS-22-23 closing date 23.11.2022 at 15.00 hrs. Bidders will be able to submit their original/revised bids up to closing date and time only. Manual offers are not allowed against this tender and any such manual offer received shall be ignored. Name of Work: Rehabilitation of signalling gears for improving reliability under the jurisdiction of ASTE/RPH (Section: JTL-GMAN, AMP-Labpur, Kirmahar, NHT-GSGB & RPH-SKIP) of HWH Division. Advertised value : Rs. 86,67,730.66. Earnest Money : Rs. 1,73,400/- Tender document cost : 0/- Date/Time of Uploading Tender : 28.10.2022 at 13.38 hrs. Validity of offer : 120 days. Period of completion : 18 months. Bidding start date : 09.11.2022. Bidding style : Single rate for each schedule item. Contract type : Works. Contract Category : Expenditure. Ranking order for bids : Lowest to highest. Expenditure type : Capital (Works). IPAS Accounting unit : 0202-Eastern-Rly-HWH Eastern Railway. (HWH-267/2022-23)

Tender Notices are also available at Website www.easternrailways.gov.in / www.irps.gov.in

Follow us at : @EasternRailway Eastern Railway Headquarter

FORMA PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF PROGRESSIVE METERS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Progressive Meters Private Limited - Under CIRP
2. Date of incorporation of Corporate Debtor	06.10.2013
3. Authority under which Corporate Debtor is incorporated / registered	RoC- Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U33111WB2013PTC197828
5. Address of the registered office and principal office (if any) of Corporate Debtor	Flat No. 2C, 2nd Floor, Urvashi Apartments, 3 Hungerford Street, Kolkata 700017, West Bengal, India
6. Insolvency commencement date in respect of Corporate Debtor	28.10.2022
7. Estimated date of closure of Insolvency Resolution Process	26.04.2023
8. Name and registration number of the insolvency professional acting as Interim Resolution Professional	Name: Anup Kumar Singh Registration No.: IBBI/IPA-001/IP-P00153/2017-2018/10322
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: 162/D/702 Lake Gardens, Kolkata, West Bengal, 700045 Email ID-anup_singh@stellarinsoolvency.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: Suite 1B, 1st Floor, 22/28A Manoharpukur Road, Deshpriya Park, Kolkata 700029 Email: anup_singh@stellarinsoolvency.com
11. Last date for submission of claims	11.11.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable as per information available with IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per information available with IRP
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Address: Suite 1B, 1st Floor, 22/28A Manoharpukur Road, Deshpriya Park, Kolkata 700029 Email: progressivemeters.sipl@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of the **Progressive Meters Private Limited** on 28.10.2022. The creditors of **Progressive Meters Private Limited**, are hereby called upon to submit their claims with proof on or before 11.11.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10. The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A Financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three Insolvency Professionals listed against entry No. 13 to act as authorised representative of the class in Form CA - Not Applicable as per information available with IRP. Submission of false or misleading proofs of claim shall attract penalties.

SD/- IP Anup Kumar Singh
Interim Resolution Professional
IBBI Registration No. - IBBI/IPA-001/IP-P00153/2017-2018/10322
Place: Kolkata Date: 1.11.2022

